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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

R.A.No.207/96

IN

O.A.No.2138/95

and

M.A.No.2407/96

New Delhi: this the 14th day of January, 1997.

HON'BLE M.R.S.R.ADIGE MEMBER(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J).

Union of India,
Commissioner of Police,
Delhi Police, MSO Building,
New Delhi

And

another

..... Review Applicant

(By Advocate: Shri Surat Singh).

Versus

Hari Singh
through Superintendent, District Jail,
Rohtak, Haryana

..... Respondents.

ORDER(ORAL)

BY HON'BLE M.R.S.R.ADIGE MEMBER(A).

Heard.

2. The direction in the judgment dated 10.7.96 in O.A.No.2138/95 Hari Singh Vs. Commissioner of Police, given to the respondents to dispose of the applicant's appeal by a detailed and speaking order. Shri Surat Singh states that no such appeal dated 28.12.94 as claimed by the review respondent was received, and the appeal dated 20.12.94 was not entertained as it was unsigned.

3. As the direction was to dispose of the review respondents' appeal by a speaking order, the review applicants should do so. It will be open to them to point out in that speaking order that the appeal is

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unsigned, and bring to notice any other infirmities if found in the same.

4. The RA is rejected.

A. Vedavalli
(DR.A. VEDAVALLI)
MEMBER(J)

S. R. Adige
(S. R. ADIGE)
MEMBER(A).

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